

Schemes by Central Ministries for Tribal Sub-Plan

3179. SHRI GIRIDHAR GOMANGO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Ministries worked out the schemes and programmes for tribal sub-plan areas and earmarked funds for the Sixth Five Year Plan;

(b) if so, the names of the Central Ministries which have so far prepared the schemes as per the guidelines of the Working Group; and

(c) the initiative taken by his Ministry with all the concerned Central Ministries regarding the Tribal Sub-Plan for Sixth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). Sixth Five Year Plans of the Central Ministries are still in the formulation stage.

(c) The Prime Minister addressed the concerned Central Ministers in her letter of 12 March, 1980 for contribution of the Ministries to tribal development from out of their resources, formulation of appropriate programmes for scheduled tribe people and Scheduled Areas and for adaptation of the on-going programmes so that the schemes become meaningful for scheduled tribe communities. This was followed up by the Home Secretary in his letter dated 1 July, 1980 addressed to the Secretaries of the concerned Ministries. Further, discussions are held with the representatives of the Ministries at intervals. The

Working Group on Development of Scheduled Tribes 1980-85 has recommended adoption by the Ministries concerned of the budgetary mechanism which would reflect the share of tribal areas in their budgets by opening appropriate sub-heads.

Detergent Manufacturing Units in Public and Private Sector

3180. SHRI N. DENNIS: Will the Minister of INDUSTRY be pleased to state:

(a) the details of the detergent manufacturing units in this country; State-wise;

(b) the firms which have foreign tie-ups;

(c) the details of the tie-ups; and

(d) the details of the firms in private sector and public sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) A statement is attached giving details of units in the organised sector. There are in addition about 500 units in the small scale sector. Precise information about statewide distribution of these units is not maintained by the Govt. of India.

(b) and (c). M/s. Hindustan Lever Ltd. is the only company with a foreign tie-up by virtue of the fact that 51 per cent of its share capital is held by M/s. Unilever Ltd., UK;

(d) Details are indicated in the statement referred to in reply to part (a).

Statement

State	Name of the Unit	Whether in public/ private/joint Sector
1	2	3
1. West Bengal	(i) M/s. Hindustan Lever Ltd. (ii) M/s. Kusum Products Ltd. (iii) Calcutta Chemicals Ltd.	Private Sector Do. Do.

1	2	3
2. Maharashtra	(iv) Ms/. Tata Oil Mills Ltd. (v) M/s. Swastik Household and Industrial Detergents. (vi) M/s. Hindustan Lever Ltd. (vii) M/s. Godrej Soaps Ltd.	Private Sector Do. Do. Do.
3. Karnataka	(viii) M/s. Karnataka Soaps and Detergents (ix) M/s. Union Home Products Pvt. Ltd.	Public Sector Private Sector
4. Gujarat	(x) M/s. Whtoo Ltd.	Do.
5. Uttar Pradesh	(xi) M/s. Swadeshi Detergents and Chemicals.	Do.
6. Punjab	(xii) M/s. Stepen Chemicals Ltd.	Joint Sector
7. Kerala	(xiii) M/s. Kerala State Detergents and Chemicals.	Do.
8. Andhra Pradesh	(xiv) M/s. Detergents India Ltd.	Do.
9. Haryana	(xv) M/s. Haryana Detergents	Do.
10. Tamil Nadu	(xvi) M/s. Ultra Marines & Pigments Ltd.	Private Sector
11. J & K	(xvii) Hindustan Lever Ltd.	Do.

News item Captioned "Dead Ordinance Still Operative in Bihar"

3181. SHRI A. K. ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether his attention has been drawn to the news-item in the Sunday Standard dated October 12, 1980 under the caption "Dead ordinance still operative in Bihar"; and

(b) if so, the facts thereof and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS: AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

(b) The Bihar Control of Crimes Ordinance, 1979 promulgated on 5-2-1979 has been re-promulgated from time to time. The Ordinance was last promulgated on 11-8-1980.

The constitutional validity of the Ordinance has been challenged in the

Supreme Court in the Writ Petitions filed by Sarvashri S. Chandra Dilip Chakrabarty and Debilaj Mahato and the case is sub-judice.

Filling up vacancies in Grade IV of Indian Statistical Service

3182. SHRI UTTAMRAO PATIL: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to the Unstarred Question No. 1137 on the 19th March, 1980 regarding filling up vacancies in Grade IV of Indian Statistical Service and state:

(a) the dates of creation of 20 higher feeder posts in the scale of Rs. 650—1200;

(b) whether Recruitment Rules for these posts are the same in all the Ministries/Departments and the incumbents of these posts were promoted from lower feeder posts carrying scale of Rs. 550—900;

(c) whether most of the incumbents of these 20 higher feeder posts were considered in 1968 alongwith other feeder posts holders in grade